

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2223  
ANSWERED ON:07.12.2011  
MISDEMEANOURS COMMITTED BY BUREAUCRATS  
Patil Shri Sanjay Dina

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the yardstick for assessing the gravity of misdemeanours committed by bureaucrats especially those from IAS cadre;
- (b) the details of such cases where the Union Public Service Commission (UPSC) has made recommendations in individual cases but the Government hasn't always followed its advice and the Government has adopted a different approach; and
- (c) the list of Officers against whom disciplinary actions have been initiated during the last three years?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE.(SHRI V. NARAYANASAMY)

- (a) : The guidelines for conduct of civil servants, including those from IAS, are laid down in the Conduct Rules of the service to which they belong. Assessment of gravity of misdemeanor is done on a case to case basis factoring in the quantum of transgression from the provisions of the respective Conduct Rules.
- (b) : During the last three years, there was one instance of disagreement with the advice of the Commission in disciplinary matters relating to IAS officers, where the Central Government agreed with the minor penalty proposed by the State Government, while the UPSC advised imposition of major penalty.
- (c) : A list of IAS officers against whom disciplinary action has been initiated by the Central Government during the last three years and in the current year upto 30.11.2011, is at Annexure.